

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No. 1154 of 2020**  
**With**  
**I.A. No. 3977 of 2020**

Saurabh Jha, aged about 34 years, son of Sri H.R. Jha, presently residing at Sail City, New Pundag, P.O. & P.S. Pundag, District- Ranchi, Jharkhand

**... Petitioner**

**-Versus-**

1. State of Jharkhand through its Additional Chief Secretary, Department of Energy, Government of Jharkhand, having its office at MDI Building, Project Bhawan, P.O. Dhurwa, P.S. Jagannathpur, District- Ranchi, Jharkhand
2. Tenughat Vidyut Nigam Limited through its Managing Director, having its registered office at Hinoo, Doranda, P.O. & P.S. Doranda, District- Ranchi, Jharkhand
3. Head of Department (Human Resources), Tenughat Vidyut Nigam Limited, having his office at Hinoo, Doranda, P.O. & P.S. Doranda, District- Ranchi, Jharkhand
4. Electrical Executive Engineer (HR), Tenughat Vidyut Nigam Limited, having his office at Hinoo, Doranda, P.O. & P.S. Doranda, District- Ranchi, Jharkhand
5. Sri Krishna Kumar Singh, Deputy Director of Accounts, Tenughat Vidyut Nigam Limited, Hinoo, Doranda, P.O. & P.S. Doranda, District- Ranchi, Jharkhand
6. The Chairman, Institute of Cost and Works Accountants of India, Eastern Region, ICWAI Bhawan, 84, Harish Mukherjee Road, Kolkata-700025, West Bengal

**... Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Ms. Madhulika Dasgupta, Advocate  
For the Respondent-State : A.C. to G.P.-IV  
For Respondent Nos. 2, 3 & 4 : Mr. Munga Lal Kr. Chitra, Advocate

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03/09.07.2020. Heard Ms. Madhulika Dasgupta, learned counsel for the petitioner, learned A.C. to G.P.-IV for the respondent-State and Mr. Munga Lal Kr. Chitra, learned counsel for respondent nos. 2, 3 and 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Ms. Madhulika Dasgupta, learned counsel for the petitioner, on instruction seeks permission to withdraw this writ petition.

Learned counsel for the respondent-State as well as learned counsel for respondent nos. 2, 3 and 4 are present and they have got no objection if such permission is accorded.

Permission, as prayed for, is accorded.

Accordingly, this writ petition stands dismissed as withdrawn.

Accordingly, I.A. No. 3977 of 2020 also stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**

*Ajay/*